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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE: 20TH MAY: 1980.

NOTIFICATION
INCOME TAX

No.3377(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri Timir Baran Chakraverty being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Timir Baran Chakraverty takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India
NEW DELHI.

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AUTHORISED FOR ISSUE

P.N. Verma

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ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/ITCC/3200/967/RSP/80.

* SHARMA *
6/6/80